

another item also which I do not re-collect just now.

**Shri Tyagi:** Is this advance without interest or is some interest charged on it?

**Shri C. Subramaniam:** This matter was referred to the Tariff Commission with regard to these special advances, and the recommendation of the Tariff Commission was that from the 1st of July, 1958, 5 per cent. interest should be charged.

**Shri Heda:** Just now, the hon. Minister has stated that a procedure is being evolved to recover these amounts. Is there any complication in evolving a procedure to recover these amounts, which should be a simple affair?

**Shri C. Subramaniam:** There are difficulties because there are some counter-claims by the factories on Government. Therefore, how to work it out is the problem, and that is being discussed.

**Shri Morarka:** Since no interest is charged on this amount which is recoverable by Government, and every year Government suffer a loss of about Rs. 1 crore on this account, may I know whether the hon. Minister will now finalise this thing or start charging some interest on this overdue amount?

**Shri C. Subramaniam:** I do not know whether it would come to Rs. 1 crore as the hon. Member puts it, because, as I have already stated, there are some counter-claims also. Therefore, I am looking into it, and it should be possible to see that such large outstandings are not there.

दिल्ली के लिये बृहद् योजना

\*२२. श्री बागड़ी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने उन किसानों को मुआवजा दिलवाने के लिये कोई प्रयत्न किया है जिन की जमीनों का बृहद् योजना के अधीन अर्जन कर लिया गया है;

(ख) मुआवजे की कितनी रकम का भुगतान करना बाकी है; और

(ग) इन किसानों को मुआवजा कब तक मिल जायेगा ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री बातार) : (क) उन भूमि के मालिकों को, जिन की भूमि दिल्ली में भूमि के अर्जन, विकास और निपटान की योजना के अधीन, दिल्ली के नियोजित विकास के लिये अर्जित की जाती है, मुआवजा दिया जाता है, जो कानून के अधीन कब्जा लेने से पूर्व ही अदा करना होता है।

(ख) दिये जाने वाले मुआवजे की राशि भूमि अर्जन अधिनियम, १८६४ के उपबन्धों के अनुसार प्रत्येक मामले में निश्चित की जाती है।

(ग) दावेदारों को भूमि का कब्जा लेने से पूर्व ही मुआवजा दिया जाता है।

[ (a) The land owners whose lands are acquired, for the 'planned development' of Delhi, under the scheme for the acquisition, development and disposal of land in Delhi, are offered compensation, payable under the law, before taking over possession;

(b) Amount of compensation, payable is determined in each case, in accordance with the provisions of the Land Acquisition Act, 1884.

(c) The compensation is offered to the claimants before the possession of land is taken.]

श्री बागड़ी : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि इस प्लान के तहत बहुत से किसानों की जमीन तीन तीन साल से गवर्नमेंट ने एक्वायर कर रखी है और उन को एक पैसा भी मुआवजा नहीं दिया गया है, और वह अपनी जमीन को बेच भी नहीं सकते।

श्री बातार : उन के नामों की सूचना देने पर मैं उन की देखभाल करूँगा।

**Shri Vishram Prasad:** May I know if compensation is paid according to the market rate or the old rate?

**Mr. Speaker:** The Land Acquisition Act is there, and there those provisions are given.

**Shri Datar:** May I make it clear that it is the market price plus 15 per cent?

**Mr. Speaker:** All that is contained in the Act itself.

**श्री यशपालसिंह :** क्या मैं जान सकता हूँ कि जिन किसानों को बेदखल किया जा रहा है उन को बसाने के लिये कोई नई जमीन दी जायेगी ?

**Mr. Speaker:** Order, order. That should not be the method of putting a question. We should have some decorum here. We should not take pleasure in this.

**श्री यशपाल सिंह :** जिन लोगों से जमीनें ली जा रही हैं और जिन को इन जमीनों से बेदखल किया जा रहा है, क्या उन को बसाने के लिये और जमीनें दी जायेंगी ?

**श्री दातार :** उन को प्रायश्चित्ती मिलती है ।

**श्री प्रकाश वीर शास्त्री :** मैं यह जानना चाहता हूँ कि जिन किसानों की यह धरतियाँ ली गयी हैं, उन को किस भाव से मुआवजा दिया है, उस में और जिस मूल पर उन लोगों को ये जमीनें दी जायेंगी जिन को इस पर बसाया जायेगा, क्या अन्तर है ?

**श्री दातार :** यह तो अलग अलग बात है, मुआवजा देना और फिर जमीन की कोमत लेना ।

**अध्यक्ष महोदय :** यह सब बातें हम डिस्कस कर चुके हैं ।

**Shri Sham Lal Saraf:** In view of the fact that in the past protracted proceedings have taken place in making payments for such lands, what

speedy action do Government contemplate in getting such disputes settled as speedily as possible?

**Shri Datar:** Government offers compensation before possession is actually taken. And may I point out here that in respect of 5,300 acres of land that have been taken, already a compensation of Rs. 7 crores has been offered.

**Shri Tyagi:** Is it a fact that freehold lands of a few co-operative housing societies and also co-operative industrial societies had been acquired under this Plan, and then again they are being given to them at a much higher premium?

**Shri Datar:** May I point out that according to the statement which has already been placed on the Table of the House, it has been decided to offer the land on a leasehold basis and that is to be followed everywhere.

**Shri Tyagi:** It is not quite clear. May I just get a clarification? Is it not a fact that the amount which is being realised as premium for that lease is much more than what is being given to them as compensation?

**Shri Datar:** I am not aware of any such cases, but I will look into them if they are brought to my notice.

**Shri D. C. Sharma:** We are taking agricultural land for development of Delhi for non-agricultural purposes. May I know from the Minister if there is any proportion kept in view between the agricultural lands to be taken for such purposes and agricultural lands to be kept intact?

**Shri Datar:** That is more or less a hypothetical question. So far as the lands that are to be taken. . .

**Mr. Speaker:** That assurance has been given by the hon. Minister of Food that no agricultural land would be taken unless it is absolutely necessary.

**Shrimati Savitri Nigam:** May I know if the hon. Minister is aware

that when the Maulana Azad Memorial was built, about 80 farmers were forced to give their lands, and that up till now they have neither been rehabilitated nor given any other land?

**Shri Datar:** The hon. Member may kindly write to me about this.

**Mr. Speaker:** Was that for the Delhi Master Plan?

Next question.

**अध्यक्ष महोदय :** नैक्स्ट क्वेस्टियन ।

**श्री बागड़ी :** मेरा एक सवाल रह गया है ।

**अध्यक्ष महोदय :** माननीय सदस्य के पहले सवाल के बाद मैं ने उन की तरफ देखा, लेकिन वह खड़े नहीं हुए, इस लिये मजबूरन मुझे दूसरे माननीय सदस्य को बुलाना पड़ा । इस के बाद माननीय सदस्य ने दूसरा सवाल करने का इरादा किया, लेकिन फिर मौका नहीं मिला ।

3) **ऋषिकेश-बद्रीनाथ सड़क**

\*८२३. **श्री भक्त दर्शन :** क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इस बात की ओर दिलाया गया है कि ऋषिकेश से बद्रीनाथ तक सड़क को हाल की प्रति वृष्टि से बहुत क्षति हुई है और कई पुल बह गये हैं, तथा कई जर्जर हो गये हैं, जिस के फलस्वरूप बद्रीनाथ-केदारनाथ का यातायात भ्रवरुद्ध हो गया है;

(ख) यदि हां, तो क्या इस बारे में एक विस्तृत विवरण सभा पटल पर रखा जायेगा; और

(ग) उस सड़क की दशा सुधारने के लिये केन्द्रीय सरकार किस प्रकार की तात्कालिक सहायता उत्तर प्रदेश सरकार को दे रही है ?

**प्रतिरक्षा मन्त्रालय में उपमन्त्री (श्री दा० र।० चावन) :** (क) हाल की वर्षा ने,

ऋषिकेश से जोशीमठ जाने वाली सड़क को पट्टी क्षति संबन्धित सरकार के सामने कुछ रिपोर्टें आई हैं । इस से ऋषिकेश-जोशीमठ सड़क पर यातायात में रुकावट पैदा हो गई थी ।

(ख) इस सड़क की देखभाल का भार राज्य सरकार पर है, और वही उसका खर्च जुटाती है ।

(ग) राज्य की पी० डब्ल्यू० डी० की प्रार्थना पर कुछ ट्रैक्टर, कम्प्रेसर और सीमा सड़क संगठन के लगभग १०० आदमी, उन की सहायता के लिये भेजे थे । इस सड़क पर यातायात २६ अगस्त को खोल दिया गया था ।

[ (a) Government have seen reports regarding damages caused to the road from Rishikesh to Joshimath by the recent heavy rains. This led to interruption of traffic on the Rishikesh-Joshimath Road.

(b) The maintenance of the road is the responsibility of the State Government and is financed by them.

(c) At the request of the State P.W.D., some tractors, compressors and approximately 100 men of the Border Road Organisation were sent to assist them. The traffic on this road was opened on the 29th of August.]

**Shri Bhakt Darshan:** Sir, I addressed this question first to the Ministry of Transport and Communications and later on it was transferred to the Ministry of Defence because it is under the control of the Border Road Development Organisation. Now, in reply to part (b) it is said that its maintenance is the responsibility of the State Government. Then, why was this question accepted at all if the Central Government does not come into the picture at all?

**Mr. Speaker:** Maintenance of the road is with the State Government; in respect of other things, the answer is given by the Central Government.